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शहरी विकास विभाग राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार 9वॉ तल, सी – विंग दिल्ली सचिवालय, आई. पी इस्टेट,नई दिल्ली–110002.

एफ.53(.......)/अता. / ता प्र.सं........../ द्वि.सत्र का चतुर्थ भाग-2022 / दिविस / श.वि. / 1315 - 17 दिनांकः 01-01 - २२ . सेवा में,

उप सचिव (प्रश्न शाखा), दिल्ली विधानसभा सचिवालय, राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार, पुराना सचिवालय, दिल्ली –110054.

महोदया / महोदय,

आपको उपरोक्त विषय में उद्धत विधानसभा प्रश्न के उत्तर की 100 प्रतियाँ, मान्नीय मंत्री शहरी विकास विभाग, दिल्ली सरकार द्वारा अनुमोदित अग्रित कार्यवाही हेतु इस पत्र के साथ भेजी जा रही हैं।

संलग्न :- उपरोक्तानुसार

उप-सचिव ( संसदीय शाखा )

# प्रतिलिपि सूचनार्थ प्रेषित :-

1. निजी सचिव, मान्नीय मंत्री शहरी विकास (दिल्ली सरकार) 7वां तल 'ए' विंग, दिल्ली सचिवालय नई दिल्ली ।

 निदेशक, सूचना एवं प्रचार निदेशालय, पुराना सचिवालय, दिल्ली को प्रश्न के उत्तर की 100 प्रतियों सहित ।

उप-सचिव (संसदीय शाखा)

### शहरी विकास विभाग राष्ट्रीय राजधानी क्षेत्रः दिल्ली सरकार 9वां तल, सी–विंग, दिल्ली सचिवालय, इन्द्रप्रस्थ एस्टेट, नई दिल्ली

विधायक का नाम

ः श्री विनय मिश्रा

दिनांक

: 04.01.2022

विधानसभा अतारांकित प्रश्न संख्या

: 94

क्या शहरी विकास मंत्री यह बताने की कृपा करेंगे कि :--

सं.  क एमसीडी प्रापर्टी पर मोबाइल टावर लगाने की संपूर्ण प्रक्रिया क्या है; और प्राप्त जानकारी के अनुसा प्राप्त की संपूर्ण प्रक्रिया क्या है; और प्राप्त जानकारी के अनुसा प्राप्त की संपूर्ण प्रक्रिया की पॉलिसी अनुलंगक के प्रमुख्या की पंप्ति के विद्या की पॉलिस अनुलंगक के प्रमुख्या की पंप्ति के विद्या की पॉलिसी अनुसार प्राप्त पर मोबाइल टावर को पॉलिस प्रमुख्या की विद्या की प्राप्त जानकारी के अनुसार प्राप्त पर मोबाइल टावर का पाने के लिए पूर्वी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसार प्राप्त पर मोबाइल टावर का पाने के लिए पूर्वी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसा मांबाईल टावर का जाती है । उत्तरी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसा मोबाईल टावर लगाने की प्रक्रिया चल रही है । दक्षिणी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसा मोबाईल टावर लगाने की प्रक्रिया चल रही है । दक्षिणी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसा मोबाईल टावर लगाने की प्रक्रिया चल रही है । दक्षिणी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसा मोबाईल टावर लगाने की प्रक्रिया चल रही है । दक्षिणी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसा मोबाईल टावर लगाने की प्रक्रिया चल रही है । प्राप्ति कली नगर निगम से प्राप्त जानकारी के अनुसा मोबाईल टावर लगाने की प्रक्रिया चल रही है । प्राप्ति कली नगर निगम से प्राप्त जानकारी के अनुसा मोबाईल टावर लगाने की प्रक्रिया चल रही है । प्राप्ति कली नगर निगम से प्राप्त जानकारी के अनुसा मोबाईल टावर लगाने की प्रक्रिया चल रही है । प्राप्ति कली नगर निगम से प्राप्त जानकारी के अनुसा मोबाईल टावर लगाने के प्राप्त कली के नाम प्राप्ति का लगाने की प्रक्रिया के प्रवास के नाम तथा प्राप्ति का नाम तथा प्राप्ति कि जिल्ला के नाम स्था प्राप्ति का नाम तथा प्राप्ति कि प्रक्रिया के प्रवास के नाम स्था प्राप्ति कि जिल्ला के नाम से प्राप्ति कि जिल्ला के नाम स्था प्राप्ति कि जिल्ला के नाम से प्राप्ति कि जिल्ला के नाम से प्राप्ति कि जिल्ला कि के नाम से प्रा	क्र.	प्रश्न	ਹਵਰ				
क एमसीडी प्रापर्टी पर मोबाइल टावर लगाने की संपूर्ण प्रक्रिया क्या है; और प्रापर्टी पर उत्तरी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसा प्रापर्टी पर अल्तरी दिल्ली नगर निगम द्वारा मोबाईल टावर लगाने की सम्पूर्ण प्रक्रिया की पॉलिसी अनुलंग्नक 'क' पर संलग्न है । दक्षिणी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसा एमसीडी को वेबसाइट www. mcdonline.nic.in पर के प्रमुसीडी कि वेबसाइट www. mcdonline.nic.in पर के प्रमुसीडी कि वेबसाइट www. mcdonline.nic.in पर के प्रमुसी आवंटित की जाती है । पूर्वी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसार प्राप्त पर मोबाइल टावरों की सूची उनके स्थान, परिचालक के नाम तथा एमसीडी वार्ड संख्या सहित उपलब्ध कराएँ?  ख सभी मोबाइल टावरों की सूची उनके स्थान, परिचालक के नाम तथा एमसीडी वार्ड संख्या सहित उपलब्ध कराएँ?  ख सभी मोबाइल टावरों की सूची उनके स्थान, परिचालक के नाम तथा एमसीडी वार्ड संख्या सहित अनुलंगनक 'ख पर संलग्न है। पूर्वी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसा मोबाईल टावर लगाने की प्रक्रिया चल रही है । दक्षिणी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसा मोबाईल टावर लगाने की प्रक्रिया चल रही है । दक्षिणी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसा मोबाईल टावर लगाने की प्रक्रिया चल रही है । दक्षिणी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसा मोबाईल टावर लगाने की प्रक्रिया चल रही है । दक्षिणी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसा मोबाईल टावर लगाने की प्रक्रिया चल रही है । दक्षिणी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसा मोबाईल टावर लगाने की प्रक्रिया मोबाईल टावर लगाने की प्रक्रिया सहित अनुलंगनक 'ख पर संलग्न है। प्रक्रिया दिल्ली नगर निगम से प्राप्त जानकारी के अनुसा मोबाईल टावर लगाने की प्रक्रिया सहित अनुलंगनक 'ख पर संलग्न है। प्रक्रिया सिल्ली है। पर संलग्न है। पर संलग			उत्तर				
लगाने की संपूर्ण प्रक्रिया क्या है; और प्रापर्टी पर उत्तरी दिल्ली नगर निगम द्वारा मोबाईल टाव लगाने की सम्पूर्ण प्रकिया की पॉलिसी अनुलंग्नक 'क' पर संलग्न है । दक्षिणी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसार एमसीडी के वेबसाइट www. mcdonline.nic.in पर व उपलब्ध है। पूर्वी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसार प्राप्त पर मोबाइल टावर का पॉलिस अनुलंग्नक के विदा आमंत्रित करता है और निवेदा के अन्तगत सफ सम्पनियों में से सबसे अधिक किराया देने वाली कम्पनी व सूमी आविंदित की जाती है । उत्तरी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसार प्राप्त पर मोबाइल टावरों को सूची उनके स्थान, परिचालक के नाम तथा एमसीडी वार्ड संख्या सहित उपलब्ध केराएँ?  ख सभी मोबाइल टावरों की सूची उनके स्थान, परिचालक के नाम तथा एमसीडी वार्ड संख्या सहित उपलब्ध केराएँ?  ख सभी मोबाइल टावरों की सूची उनके स्थान, परिचालन के नाम तथा एमसीडी वार्ड संख्या सहित अनुलंग्नक 'ख' पर संलग्न है। दिल्ली नगर निगम से प्राप्त जानकारी के अनुसा मोबाइल टावरों की सूची उनके स्थान, परिचालन के नाम तथा एमसीडी वार्ड संख्या सहित अनुलंग्नक 'ख' पर संलग्न है। पूर्वी दिल्ली नगर निगम से प्राप्त जानकारी निम्नलिखित है:—  किरा परिचालक के नाम स्थान  1.   1.   1.   1.   1.   1.   1.   1.	- 35.41	एमसीडी पापर्टी पर मोगरून नाग		A 1 111 Am	. +		
लगाने की सम्पूर्ण प्रिकेया की पॉलिसी अनुलंग्नक 'क' प्र संलग्न है । दक्षिणी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसार एमसीडी प्रॉपर्टी पर मोबाइल टावर लगाने की पॉलिस अनुलंग्नक 'क' पर संलग्न है और मोबाइल टावर की पॉलिस अनुलंग्नक 'क' पर संलग्न है और मोबाइल टावर की पॉलिस एमसीडी कि वेबसाइट www. mcdonline.nic.in पर क्ष उपलब्ध है। पूर्वी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसार प्राप्त पर मोबाइल टावर लगाने के लिए पूर्वी दिल्ली नगर निगम निविदा के अर्न्तगत सफर सम्पनियों में से सबसे अधिक किराया देने वाली कम्पनी व सूमि आवंटित की जाती है। उत्तरी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसा मोबाईल टावर लगाने की प्रक्रिया चल रही है। उत्तरी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसा मोबाईल टावर लगाने की प्रक्रिया चल रही है। दिल्ली नगर निगम से प्राप्त जानकारी के अनुसा मोबाइल टावरों की सूची उनके स्थान, परिचालन के नाम एमसीडी वार्ड संख्या सहित अनुलंग्नक 'ख्व' पर संलग्न है। पूर्वी दिल्ली नगर निगम से प्राप्त जानकारी निम्नलिखित है:—क्क्स परिचालक के नाम स्थान प्राप्त जानकारी निम्नलिखत है:—क्क्स परिचालक के नाम स्थान परि	1	लगाने की संपूर्ण परिच्या क्या है। और		विल्ला नगर नगर	म स प्राप्त जानकारा क ३	अनुसार	
संलग्न है । दक्षिणी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसा एमसीडी प्रॉपर्टी पर मोबाइल टावर लगाने की पॉलिस अनुलंग्नक 'क' पर संलग्न है और मोबाइल टावर की पॉलिस एमसीडी कि वेबसाइट www. mcdonline.nic.in पर क्ष उपलब्ध है। पूर्वी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसार प्राप्त पर मोबाइल टावर लगाने के लिए पूर्वी दिल्ली नगर निग मिविदा आमंत्रित करता है और निविदा के अर्न्तगत सफर सम्मिनयों में से सबसे अधिक किराया देने वाली कम्पनी क सूमी आवंटित की जाती है । उत्तरी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसा मोबाईल टावर लगाने की प्रक्रिया चल रही है । दक्षिणी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसा मोबाईल टावर लगाने की प्रक्रिया चल रही है । दक्षिणी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसा मोबाईल टावरों की सूची उनके स्थान, परिचालन के नाम तथा एमसीडी वार्ड संख्या सहित अनुलंग्नक 'ख' पर संलग्न है। पूर्वी दिल्ली नगर निगम से प्राप्त जानकारी निम्नलिखत है:— किक्का पेस्वालक के नाम स्थान  1. M/s Indus Tower Limited Vihar, Delhi-110092. 2Do- G.T Road Green Belt, Pocket-2, Shahdara, Delhi-110093. 3Do- Near C-12, Pocket and Masjid, Yamuna Vihar, Delhi-110093. 4Do- Opp. Dallupura Village, Vasundhara Enclave, Delhi-110096.		रा गा का राजून प्राक्राया प्रया है; जार	अ।पट। पर उत्तर। ।दल्ला नगर निगम द्वारा मोबाईल				
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अनुलंगनक 'क' पर संलग्न है और मोबाइल टावर की पॉलिस् एमसीडी कि वेबसाइट www. mcdonline.nic.in पर व उपलब्ध है।  पूर्वी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसार प्राप्त पर मोबाइल टावर लगाने के लिए पूर्वी दिल्ली नगर निग निवदा आमंत्रित करता है और निवदा के अर्न्तगत सफत सम्पनियों में से सबसे अधिक किराया देने वाली कम्पनी क्ष भूमें आवंटित की जाती है।  उत्तरी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसा एमसीडी वार्ड संख्या सहित उपलब्ध कराएँ?  विद्या सहित उपलब्ध कराएँ?  विद्या सहित उपलब्ध कराएँ?  विद्या सहित अमुलंगनक 'ख' पर संलग्न है।  पूर्वी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसा मोबाइल टावरों की सूची उनके स्थान, परिचालन के नाम तथ एमसीडी वार्ड संख्या सहित अनुलंगनक 'ख' पर संलग्न है।  पूर्वी दिल्ली नगर निगम से प्राप्त जानकारी निम्निलेखित है:—  क्रिका परिचालक के नाम स्थान  1. M/s Indus Tower Vihar, Delhi-110092.  2Do- G.T Road Green Belt, Pocket-2, Shahdara, Delhi-110032.  3Do- Near C-12, Pocket and Masjid, Yamuna Vihar, Delhi-110053.  4Do- Opp. Dallupura Village, Vasundhara Enclave, Delhi-110096.			पादाणा	ादल्ला नगर ।नगः <del>१ च्यान्स</del> — -	म स प्राप्त जानकारा क उ		
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उपलब्ध है।  पूर्वी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसार प्राप्त  पर मोबाइल टावर लगाने के लिए पूर्वी दिल्ली नगर निग  निविदा आमंत्रित करता है और निविदा के अर्त्तगत सफ  सम्पनियों में से सबसे अधिक किराया देने वाली कम्पनी व  भूमे आवंटित की जाती है ।  उत्तरी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसा  एमसीडी वार्ड संख्या सिहत उपलब्ध  कराएँ?  मोबाइल टावर लगाने की प्रक्रिया चल रही है ।  दक्षिणी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसा  मोबाइल टावरों की सूची उनके स्थान, परिचालन के नाम तथ  एमसीडी वार्ड संख्या सिहत अनुलंगनक 'ख' पर संलग्न है।  पूर्वी दिल्ली नगर निगम से प्राप्त जानकारी निम्नलिखत है:—  क्वा परिचालक के नाम  1. M/s Indus Tower  Limited Vihar, Delhi-110092.  2Do- G.T Road Green Belt, Pocket-  2, Shahdara, Delhi-110092.  3Do- Near C-12, Pocket and Masjid,  Yamuna Vihar, Delhi-110053.  4Do- Opp. Dallupura Village,  Vasundhara Enclave, Delhi-  110096.		,					
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पर मोबाइल टावर लगाने के लिए पूर्वी दिल्ली नगर निग निवेदा आमंत्रित करता है और निवेदा के अर्न्तगत सफ़ सम्पनियों में से सबसे अधिक किराया देने वाली कम्पनी व मूमें आवंटित की जाती है ।  ख सभी मोबाइल टावरों की सूची उनके स्थान, परिचालक के नाम तथा एमसीडी वार्ड संख्या सिंहत उपलब्ध कराएँ?  पर्मीडी वार्ड संख्या सिंहत उपलब्ध कराएँ?  पर्मीडी वार्ड संख्या सिंहत उपलब्ध कराएँ?  पर्मीडी वार्ड संख्या सिंहत अनुलंग्नक 'ख' पर संलग्न है। पूर्वी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसा मोबाइल टावरों की सूची उनके स्थान, परिचालन के नाम तथ एमसीडी वार्ड संख्या सिंहत अनुलंग्नक 'ख' पर संलग्न है। पूर्वी दिल्ली नगर निगम से प्राप्त जानकारी निम्नलिखित है:—  क्रास परिचालक के नाम स्थान  1. M/s Indus Tower Park Near No. G-13, Preet Vihar, Delhi-110092.  2Do- G.T Road Green Belt, Pocket-2, Shahdara, Delhi-110032.  3Do- Near C-12, Pocket and Masjid, Yamuna Vihar, Delhi-110053.  4Do- Opp. Dallupura Village, Vasundhara Enclave, Delhi-110096.		7	200 00 000 00 00° 00° 00 00 00 00 00 00 0				
निविदा आमंत्रित करता है और निविदा के अर्न्तगत सफर सम्पनियों में से सबसे अधिक किराया देने वाली कम्पनी व भूमि आवंटित की जाती है ।  ख सभी मोबाइल टावरों की सूची उनके स्थान, परिचालक के नाम तथा एमसीडी वार्ड संख्या सहित उपलब्ध कराएँ?  मोबाइल टावर लगाने की प्रक्रिया चल रही है । दक्षिणी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसा मोबाइल टावरों की सूची उनके स्थान, परिचालन के नाम तथ एमसीडी वार्ड संख्या सहित अनुलंग्नक 'ख' पर संलग्न है। पूर्वी दिल्ली नगर निगम से प्राप्त जानकारी निम्नलिखित है:—  क्वा परिचालक के नाम सथान  1. M/s Indus Tower Limited Vihar, Delhi-110092. 2Do- G.T Road Green Belt, Pocket-2, Shahdara, Delhi-110032. 3Do- Near C-12, Pocket and Masjid, Yamuna Vihar, Delhi-110053.  4Do- Opp. Dallupura Village, Vasundhara Enclave, Delhi-110096.			पूर्वी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसार प्रापर्टी				
सम्पनियों में से सबसे अधिक किराया देने वाली कम्पनी व भूमें आवंटित की जाती है ।  ख सभी मोबाइल टावरों की सूची उनके ख्यान, परिचालक के नाम तथा एमसीडी वार्ड संख्या सिंहत उपलब्ध कराएँ?  विल्ली नगर निगम से प्राप्त जानकारी के अनुसा मोबाइल टावरों की सूची उनके स्थान, परिचालन के नाम तथ एमसीडी वार्ड संख्या सिंहत अनुलंगनक 'ख' पर संलग्न है। पूर्वी दिल्ली नगर निगम से प्राप्त जानकारी निम्नलिखित है:—  क्राण्टी दिल्ली नगर निगम से प्राप्त जानकारी निम्नलिखित है:—  क्राण्टी दिल्ली नगर निगम से प्राप्त जानकारी निम्नलिखित है:—  क्राण्टी दिल्ली नगर निगम से प्राप्त जानकारी निम्नलिखित है:—  क्राण्टी दिल्ली नगर निगम से प्राप्त जानकारी निम्नलिखित है:—  क्राण्टी दिल्ली नगर निगम से प्राप्त जानकारी निम्नलिखित है:—  क्राण्टी दिल्ली नगर निगम से प्राप्त जानकारी निम्नलिखित है:—  क्राण्टी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसा से प्त			पर मोबाइल टावर लगाने के लिए पूर्वी दिल्ली नगर निगम				
सभी मोबाइल टावरों की सूची उनके स्थान, परिचालक के नाम तथा एमसीडी वार्ड संख्या सहित उपलब्ध कराएँ?  सभी मोबाइल टावरों की सूची उनके स्थान, परिचालक के नाम तथा कराएँ?  स्थान, परिचालक के नाम तथा कराएँ?  सोबाइल टावरों की सूची उनके स्थान, परिचालन के नाम तथ्या मोबाइल टावरों की सूची उनके स्थान, परिचालन के नाम तथ्या सहित अनुलंग्नक 'ख' पर संलग्न है। पूर्वी दिल्ली नगर निगम से प्राप्त जानकारी निम्नलिखित है:—  क्रिक्त परिचालक के नाम स्थान  1. M/s Indus Tower Park Near No. G-13, Preet Vihar, Delhi-110092.  2Do- G.T Road Green Belt, Pocket-2, Shahdara, Delhi-110032.  3Do- Near C-12, Pocket and Masjid, Yamuna Vihar, Delhi-110053.  4Do- Opp. Dallupura Village, Vasundhara Enclave, Delhi-110096.							
ख       सभी मोबाइल टावरों की सूची उनके स्थान, परिचालक के नाम तथा एमसीडी वार्ड संख्या सित उपलब्ध कराएँ?       उत्तरी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसा मोबाईल टावर लगाने की प्रक्रिया चल रही है । दक्षिणी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसा मोबाइल टावरों की सूची उनके स्थान, परिचालन के नाम तथ एमसीडी वार्ड संख्या सित अनुलंग्नक 'ख' पर संलग्न है। पूर्वी दिल्ली नगर निगम से प्राप्त जानकारी निम्नलिखित है:—         क्ठा परिचालक के नाम       स्थान         1.       M/s Indus Tower Limited       Park Near No. G-13, Preet Vihar, Delhi-110092.         2.       -Do-       G.T Road Green Belt, Pocket-2, Shahdara, Delhi-110032.         3.       -Do-       Near C-12, Pocket and Masjid, Yamuna Village, Vasundhara Enclave, Delhi-110096.         4.       -Do-       Opp. Dallupura Village, Vasundhara Enclave, Delhi-110096.							
स्थान, परिचालक के नाम तथा एमसीडी वार्ड संख्या सहित उपलब्ध कराएँ?  मोबाईल टावर लगाने की प्रक्रिया चल रही है   दक्षिणी दिल्ली नगर निगम से प्राप्त जानकारी के अनुसा मोबाइल टावरों की सूची उनके स्थान, परिचालन के नाम तथ एमसीडी वार्ड संख्या सहित अनुलंग्नक 'ख' पर संलग्न है   पूर्वी दिल्ली नगर निगम से प्राप्त जानकारी निम्नलिखित है:—    क्का विकार के नाम   स्थान   1.   M/s Indus Tower   Park Near No. G-13, Preet   Vihar, Delhi-110092.   2.   -Do-   G.T Road Green Belt, Pocket-2, Shahdara, Delhi-110032.   3.   -Do-   Near C-12, Pocket and Masjid, Yamuna Vihar, Delhi-110053.   4.   -Do-   Opp. Dallupura Village, Vasundhara Enclave, Delhi-110096.	-						
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कराएँ?  मोबाइल टावरों की सूची उनके स्थान, परिचालन के नाम तथ एमसीडी वार्ड संख्या सहित अनुलंग्नक 'ख' पर संलग्न है। पूर्वी दिल्ली नगर निगम से प्राप्त जानकारी निम्नलिखित है:—  कि क्ष्मि परिचालक के नाम स्थान  1. M/s Indus Tower Park Near No. G-13, Preet Vihar, Delhi-110092.  2Do- G.T Road Green Belt, Pocket-2, Shahdara, Delhi-110032.  3Do- Near C-12, Pocket and Masjid, Yamuna Vihar, Delhi-110053.  4Do- Opp. Dallupura Village, Vasundhara Enclave, Delhi-110096.							
एमसीडी वार्ड संख्या सहित अनुलंग्नक 'ख' पर संलग्न है। पूर्वी दिल्ली नगर निगम से प्राप्त जानकारी निम्नलिखित है:—  क0स0 परिचालक के नाम स्थान  1. M/s Indus Tower Park Near No. G-13, Preet Vihar, Delhi-110092.  2Do- G.T Road Green Belt, Pocket-2, Shahdara, Delhi-110032.  3Do- Near C-12, Pocket and Masjid, Yamuna Vihar, Delhi-110053.  4Do- Opp. Dallupura Village, Vasundhara Enclave, Delhi-110096.							
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1. M/s Indus Tower Park Near No. G-13, Preet Vihar, Delhi-110092.  2Do- G.T Road Green Belt, Pocket-2, Shahdara, Delhi-110032.  3Do- Near C-12, Pocket and Masjid, Yamuna Vihar, Delhi-110053.  4Do- Opp. Dallupura Village, Vasundhara Enclave, Delhi-110096.		,	पूर्वी दि	ल्ली नगर निगम से :	प्राप्त जानकारी निम्नलिखित है	<del>\$</del> :-	
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Vasundhara Enclave, Delhi- 110096.			4.	-Do-	Opp. Dallupura Village,		
			1		Vasundhara Enclave, Delhi-		
5Do- G.T Road Police Station			5.	-Do-			
Green Belt, Shahdara, Delhi-			"		Green Belt, Shahdara, Delhi-		
110032. 6 -Do- Park Near H No. 12/241			6	_Do-			
6Do- Park Near H.No. 12/241 Trilokpuri, Delhi-110091.			о.	-50-			
7Do- Janta Flat, Mayur Vihar-III,			7.	-Do-	Janta Flat, Mayur Vihar-III,		
Delhi-110096.   8 -Do- Park Near Pkt. A-3/134,			ρ	-Do-			
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1. Reliance Jio Infocomm Plot No. 810, Near Rehman		A. A	1.				
Ltd. Building, Shahdara.  2Do- Open Land, near cattle pond,		7 }	2.	77-500			
Dy. Secretary (U.D./P.C.) on Patparganj Road,Khureji  Govt. of N.C.T. of Delhi							

Govt. of N.C.T. of Delhi Delhi Secretariat LP. Estare, New Delhi-02



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	3.	-Do-	Dhobi Ghat R/o Khicri Pur, Shahdara.
	4.	-Do-	Near Jhilmil Metro Station.
	5.	-Do-	Saini Enclave,
	6.	-Do-	Phase1, Mayur Vihar, H.No.
	7.	-Do-	Mansarovar Park
	8	-Do-	Chander Nagar
·	9.	-Do-	MCD Store, EEM/IV & M-III, School Block, Shakarpur
	10.	-Do-	Cement Store, Nand Nagari



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	<i>)</i> .	



## **च्यत्वरी) विक्की नगर नियम**

# North Delhi Municipal Corporation



3

Office of the Deputy Commissioner (Remunerative Project Cell) 16<sup>th</sup> Floor, Civic Centre Minto Road, New Delhi-110002 Tel:No.011-23226608

不

No. DC/RP Cell/North, DMC/2021/D- 1069

Dated: 29/11/202/

#### CIRCULAR

The North Delhi Municipal Corporation vide Resolution No. 120 dated 21.10.2021 has accorded approval for implementation of the proposal of "Policy for permission for installation of Mobile Towers on land/buildings/properties as well as rooftop of properties of North DMC."

Accordingly, Policy attached is hereby circulated for implementation in the under Jurisdiction of North Delhi Municipal Corporation.

Deputy Commissioner (RP Cell, North DMC)

.. Depuly Commissione:

Remuneralive Projects Cest North-Delhi Municipal Corporation

16th Floor, Civic Centre, New Delhi-2

#### Distribution:

- 1. All Zonal Deputy Commissioners
- 2. Deputy Commissioner/Land & Estate
- 3. All HODs
- 4. All Chief Engineers
- 5. All Zonal superintending Engineers with the request to circulate the policy in the Building Department and Maintenance Division under their control.
- 6. Additional Director (IT) for display on Municipal Website.

## Copy for information to:

- 1. Hon'ble Mayor, North Delhi
- 2. Hon'ble Chairman Standing Committee
- 3.Hon'ble leader of House
- 4. Commissioner, North DMC
- 5. Additional Commissioner (Engineering)

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हैं। प्रमा (टी.एच:)-जाब 431-5000-0-8	- <sup>2016</sup> . जत्तरी दिल्ल	वी . नगर -निगम -रिग -	ए। डार्क्ट्रव (-21
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Item No. 6:— Policy for permission for installation of Mobile Towers on land/buildings/ properties as well as rooftop of properties of North DMC.

(i) Commissioner's letter No. F. 33/R.P.Cell/NDMC/239/C&C dated 31-8-2021.

The North Delhi Municipal Corporation approved the policy of Installation of Mobile Phone Towers at the Rooftop and other suitable properties of North DMC vide its Resolution No. 13 dated 28-5-2018 and e-tender was invited vide NIT No. DC/R.P.Cell/2019/D-312 dated 17-7-2019 for approximately 850 sites. Seven prospective bidders participated in the pre-bid meeting held on 30-7-2019 and raised several queries that were redressed/replied and also uploaded on Website of North Delhi Municipal Corporation but none of the bidder offered any bid in the online e-tender.

Corpn./NDMC [50]

#### POLICY

Government of India, Ministry of Communication (Deptt. of Telecommunication) has notified rules to regulate underground infrastructure (Optical Fiber) and over-ground infrastructure (Mobile Towers) Rules vide Notification dated 15th November, 2016, which was published in Gazette of India on 16th November, 2016.

NORTH DMC being a local authority is covered under the definition of appropriate authority and it can exercise the powers with respect to framing of policies, terms and conditions within the rules framed by the Central Government and conditions governing the license under Section 430 of the DMC Act, 1957.

The communication and connectivity infrastructure (i.e., Mobile Tower) include :-

- (a) Ground Based Tower (GBT), Ground Based Mast/Monopole (GBM).
- (b) Roof Top Tower (RTT), Roof Top Pole (RTP).
- (c) Any other Telecom Infrastructure not specifically mentioned above in point (a & b above).

#### I. TERMS AND CONDITIONS:

- 1. The Mobile Towers shall be set up in public places like parking lots, parks, markets, other vacant spaces, along road sides (wherever possible) and on public buildings, toilets, CTCs, community halls etc.
- 2. The maximum area per Mobile Tower shall be allotted upto 50 sq.mtrs. with maximum width upto 8 meters (including the space required for guy wires/anchor wires etc.).
- 3. As for COW/MBTS, the monthly rental charges for the land/space allotted for Mobile Towers will be @ Rs. 339/- (Rs. three hundred thirty nine only) per sq.ft./per month + applicable taxes (including co-sharing with other Telecom Service Providers). The monthly rental charges for the land/space allotted will be enhanced after every three years @ 8% per annum, compounding on yearly basis. Besides, the revision of rates will be within the absolute discretion of the NORTH DMC.

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- 4. NORTH DMC will provide bare space for placement and operational requirement for the Mobile Towers for a maximum period of Five Years and the telecom service provider Infrastructure provider (IP-I) will follow all relevant guidelines of Department of Telecom, TRAI, etc. in this regard. If the telecom service provider/infrastructure provider (IP-I) need to operate the allotted land/space after completion of maximum period of Five Years then the telecom service provider/infrastructure provider (IP-I) can apply three months prior to expiry of Five Years period of the allotment and the request/application of the telecom service provider/infrastructure provider (IP-I) will be treated as AFRESH.
  - 5. The location of the site will be finalized after conducting joint survey with the NORTH DMC officials as well as the representatives from telecom service provider/infrastructure provider (IP-I) and the decision of the NORTH DMC will prevail.

Mobile Towers can be installed at the following places:-

- (a) Public places

- (d) On road sides
- (e) Parking areas
- (f) Open spaces within Departments' premises
- (g) Public buildings, toilets, CTCs, Community Halls etc.
- (h) Any properties owned or managed by NORTH DMC
- (i) Any other place, as deemed fit by NORTH DMC For joint survey and finalization of the location of the site, teams can be formed comprising of officials from Building Department, Maintenance Division, R.P. Cell, Land & Estate Deptt. (for a, b, -c, d, e, f, & g, above), Horticulture Department (for 'c' above) and representatives from the respective telecom service provider/
- 6. NORTH DMC in its own capacity reserves the right to outrightly reject any application
- 7. The maximum height of any structural element installed i.e. Mobile Towers will be upto 30 mir. above the ground level at any location.
- The Mobile Towers shall be installed for the enhancement of mobile signal and the NORTH DMC will reserve the right to ensure that there is no violation of the same.
- 9. The telecom service provider/infrestructure provider (IP-I) shall take the site on "As is
- 10. All the sites will be tentative and are subject to change of site by NORTH DMC for which the telecom service provider/infrastructure provider (IP-I) will not seek any adjustment in the monthly rental charges or any claim, compensation, damages or any other onsideration whatsoever. If will be the absolute discretion of the department to direct reconsucration whatsoever it will be use absolute discretion of the already allohed site in case of any need as may be deemed appropriate by the department. Corpa/NDMO (50)

- 11. The infrastructure facilities such as electric connection shall be arranged by the telecom service provider/infrastructure provider (IP-I) and the coal of electric connection including cabling, penal, electric meter, electric charges and other ancillary charges, shall be borne by the telecom service provider/infrastructure provider (IP-I). The telecom service provider/ infrastructure provides (IP-I) will ensure that all the electric wiring, gazettes are used and
  - maintained properly and are in good conditions. 12. The space upto the maximum of 50 eq.mtrg, will be considered including all these facilities and no excess space will be covered by the telecom service provider/infrastructure provider (IP-I) on any protext. (It will be the absolute discretion of NORTH DMC to determine and allow the space upto 50 sq.mirs.)
  - 13. The telecom service provider/infrastructure provider (IP-I) at its own cost shall take the necessary statutory permissions/certificates if required for the same from any other agency or deptt, as per law and will submit the following documents:-
    - (a) The telecom service provider/infrastructure provider (IP-I) will indemnify the NORTH DMC to keep harmless from all losses/damage/fire...
    - (b) No Objection Certificate from Archaeological Survey of India (ASI) (whereverapplicable).
    - (c) No Objection Certificate from Airports Authority of India (AAI) (only in case if the location is marked in Red Zone in Colour Coded Zoning Map (CCZM) specified by
    - (d) As per guidelines of Department of Telecommunications (DOT), a copy of application for Standing Advisory Committee on Frequency Allocation (SACFA) clearance acknowledged by WPC Wing of Department of Telecommunication, Govt. of India with registration number for the individual location will be submitted along with the application for new towers in the department and the SACFA clearance, when obtained will be submitted within 6 months of granting permission. The self-declaration in this regard will be submitted by the applicant. In case of existing mobile towers the SACFA clearance, wherever available, will be submitted alongwith the application in the department.
    - 14. The telecom service provider/infrastructure provider (IR-I) shall install/operate the Mobile Tower within the designated site and shall maintain the same in next and sanitary conditions and comply with all applicable laws of the country,
    - 15. The telecom service provider/infrastructure provider (IP-I) shall ensure high standard of hygienic and cleanliness to as to create a clean and healthy environment to enhance the Image of NORTH DMC. In case the telecom service provider/infrastructure provider (IP-I) falls to maintain the same, the fine as per applicable laws will be imposed on it. In this regard, the directions guidelines of the Hon ble Court of the departments agencies
    - 16. Any physical (or otherwise) damage or injury to the commuters passeraby due to lapse on the part of the telecom service provider/infrastructure provider (IP-I) will be the sole responsibility of the tolecom service provider/infrastructure provider only and the NORTH DMC will have no legal obligations or liabilities towards the injured. The telecom service provider/infrastructure provider (IP-I) will indomnify and can be indemnified the NORTH DMC for any losses on this account.

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- 18. The telecom service provider/infrastructure provider (IP-I) agrees voluntarily and unequivocally to provide un-fettered access to the authorized representative of the NORTH comply with all instructions as may be indicated by the NORTH DMC. Non-compliance will be treated as breach and permission, so granted, will be revoked.
- 19. Encroachment:—The telecom service provider/infrastructure provider (IP-I) will strictly not encroach upon any area and shall restrict to allotted site only. In case, telecom service provider/infrastructure provider (IP-I) encroaches upon the public land, the NORTH DMC reserves the right to revoke the permission and forfeit the interest free performance security.
- 20. Security Arrangement:—The telecom service provider/infrastructure provider (IP-I) will ensure safety and security of the equipments installed at the allotted sites and will be responsible for safety and security of the sites. The NORTH DMC in any case will not take any responsibility of theft/loss.
- 21. Advertisement Right:—The telecom service provider/infrastructure provider (IP-I) shall not any advertisement right at the site without written permission of the Commissioner/NORTH DMC. However, the applicant may be permitted to install mandatory non-commercial signage only. In case the telecom service provider/infrastructure provide (IP-I) installs any type of commercial signage inside or outside the site(s), a fine of Rs. 10,000/- (Rupees Ten Thousand) per day per site will be imposed upon the telecom service provider/infrastructure provider (IP-I) for a maximum period of seven days, after which NORTH DMC reserves the right to revoke the permission w.r.t. such site(s) without any notice/communication.
- 22. Compliance with the Law :—The sites and the fixtures and the appurtenances thereto conform to every applicable requirement of law or duly constituted authority or the requirements of the carriers of all insurance on or relating to the sites. The telecom service provider/infrastructure provider (IP-I) at its sole risk and expense, at all times during the term thereof promptly comply with all such requirements. The telecom service provider/infrastructure provider (IP-I) shall comply with all applicable statutes, rules and regulations of Central, State Governments, Municipal Bodies, and all applicable rules and regulations of the Delhi Fire Department. The telecom service provider/infrastructure provider (IP-I) shall comply with and abide by the judgements passed from time to time by Hon ble Supreme Court/High Court or any other judicial-quasi judicial body/authority. The same shall be the responsibility of telecom service provider/infrastructure provider (IP-I).
- 23. The selection of site for installation of Mobile Towers and its operation shall be such that it should not disturb the free movements of the traffic/public and shall preferably be away from the school/hospital and places where heavy traffic and public movement is being done
- 24. The Mobile Towers may include the base of the tower subject to fulfilment of the safety measures and structural stability.

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- 25. For providing generator set for Mobile Towers, a copy of the type less certificate issued by Automotive Research Association of India (ARAI) to the manufactures of the Diesel Generator (D) Sets, as por guidalines issued by DOT will be submitted along with clearance of DPOC, wherever applicable.
- 26. The telecom service provider/infrastructure provider (IP-1) shall ensure the safety guidelines issued by DOT in this regard. However, a Self-Declaration in this regard will be submitted by the applicant.
- 27. For Mobile Towers, If any, existing before issue of this Policy, on North DMC land building/properties the telecom service provider/infrastructure provider (IP-I), at the time of regularization within 30 days of notification of Policy, will have to pay arrears from the date of their existence with penalty @ 25% over and above the monthly rental charges. If any Mobile Towers is found installed without permission after 30 days of issue of this Policy then it shall be regularized after payment of penalty @ 50% over and above the monthly rental charges. The rental charges as well as the penalty will be charged on monthly basis. For date of existence of Mobile Towers, the telecom service provider infrastructure provider (IP-I) will have to submit an affidavit along with other requisite
- 28. After expiry of the period of permission due to efflux of time or termination of the permission whichever is earlier, a 15 days period will be provided to the telecom service provider/infrastructure provider (IP-I) to remove its majorial from the site. Unauthorized occupancy charges (equivalent to twice the monthly rental charges) will be levied after explry of such 15 days Grace Period.
- 29. Transfer: The telecom service provider/infrastructure provider (IP-I), during the tenure of permission shall not transfer, assign or part with the sites or any portion thereof permanently or temporarily to enybody else and shall not be allowed to take any person to share the towers, except in accordance with this permission, without the prior permission
- 10. Assignment and Subletting :- Any form of assigning the right to the permission or subletting the whole or part thereof of the sites, will strictly not be allowed at any point during the period of permission and violation of the same, will lead to the revocation of the permission, with the NORTH DMC reserving the right to forfeit all interest free performance
- 31. Diration of permission period :- The permission shall be for a period of 5 (five) years from the date of issue of permission letter. Such permission would remain applicable subject to fulfilment of the terms and conditions, and such permission should expire with efflux of time. The monthly rental charges will be charged 30 days after the date of issue of permission letter or the ectual date of installation of Mobile Tower, whichever is earlier.
- 32. Compliance with applicable Laws :- The telecom service provider/infrastructure provider (IP-I) shall bear all salaries, wages, bonus, payroll taxes or accruals including gratulty, superannuating, pension and provident fund contributions, contributions to worker's compensations funds and Employees State Insurance and other taxes and charges and all fringe and employee benefits including statutory contributions in respect of such personnel as per law and it is agreed they shall at no point of time be or construed to be employees of the NORTH DMC and the telecom service provider/infrastructure provider (IP-I) shall be solely responsible for compliance with all Labour laws which shall include all liabilities of the Provident Fund Act, ESTAct, Workmen's Compensation Act, Minimum Wages Act and other Labour Welfare Act in respect of its personnel.

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- 33. Deployees conduct: The telecom service provider/infrastructure provider (IP-I) shall ensure that all persons employed by it behave in an orderly & disciplined manner and that the said employees are prohibited from carrying on any unfair activities, demonstrations in the vicinity of the site.
- 34. For dispute of any kind, the jurisdiction of courts will be Delhi only.

## List of decements to be submitted along with application:

- (i) Copy of relevant license or copy of registration certificate issued by the Depti, of Telecommunication, Gove of India.
- (ii) The telecom service provider/infrastructure provider (IP-1) will submit the plan and location plan of the Mobile Towers duly signed by the applicant and the Structural Engineer. The Plan should include the extent of land required for establishment of the Mobile Towers.
- (iii) Structural satiability certificate attesting to the structural safety of the building where the mobile tower is proposed to be installed, from any one of the following six institutions are required to be submitted by telecom service provider/infrastructure provider (IP-1):-
  - (a) Indian Institute of Technology (IIT), Delhi;
  - Indian Institute of Technology (UT), Roonkee;
  - Central Building Research Institute (CBRI), Roorkee;
  - (d) Rail India Technical & Economic Services Ltd. (RITES), Delhi.
  - (e) National Council for Cement & Building Material, 34 KM Stone, Delhi-Mathura Road, Faridabad (Haryana);
  - (f) Any Government Engineering College in Delhi and National Capital Region.
- (iv) No Objection Certificate from Archaeological Survey of India (ASI) (wherever applicable).
  - (v) No Objection Certificate from Airports Authority of India (AAI) (only in case if the location is marked in 'Red' Zone in Colour Coded Zoning Map (CCZM) specified by
  - (vi) Copy of the type test certificate issued by Automotive Research Association of India (ARAI) to the manufactures of the Diesel Generator (D) Sets, if applicable, along with clearance of DPCC.
  - (vii) Self-declaration of SACFA Clearance, to be obtained within six months.
  - (viii) Indemnity Bond/Affidavit as per clauses mentioned at S. No. 13, 16, 25 & 26 above.
  - (ix) The telecom service provider/infrastructure provider (IP-I) will submit an Indemnity Bond indemnifying the NORTH DMC to keep harmless from all losses/damage/fire.
  - (x) Certification of the technical design by a Structural Engineer attesting to the structural safety of the over-ground telegraph infrastructure of Mobile Towers.

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- (xi) Declaration/Undertaking on Company's letterhead declaring therein that "I/We have gone through and understood the contents of this policy document and application carefully. The information furnished by me/us is true & to the best of my/our knowledge and nothing has been concealed therefrom. I/We agree to the allotment of space/site is being made on "as is where is basis" and accept all the terms and conditions of the policy and shall be bound by the conditions given in the policy document and the Rules and Regulations notified by Government of India, Ministry of Communication (Dept. of Telecommunication) vide notification dated 15th November, 2016, which was published in Gazette of India on 16th November, 2016.
  - (xii) The names and contact details of the employees of the telecom service provider infrastructure provider (IP-I) for the purposes of communication in regard to the application made.

#### II. FEE STRUCTURE:

- (A) Administrative charges = Rs. 10,000/- (Rs. ten thousand) per Mobile Tower (NON-REFUNDABLE).
- (B) Monthly rental charges for land/space allotted is Rs. 339/- (Rs. Three Hundred Thirty Nine only) per sq.ft./per month or Rs. 50,000/- per month per mobile tower whichever is higher.
- (C) For Mobile Towers existing before issue of this Policy, telecom service provider/
  infrastructure provider (IP-I) at the time of regularization within 30 days of notification of
  Policy, will have to pay arrears from the date of their existence with penalty @ 25% over
  and above the monthly rental charges. If any Mobile Tower is found installed without
  permission after 30 days of issue of this Policy then it shall be regularized after payment
  of penalty @ 50% over and above the monthly rental charges. The rental charges as well
  as the penalty will be charged on monthly basis. For date of existence of Mobile Towers,
  the telecom service provider/infrastructure provider (IP-I) will have to submit an affidavit
  along with other requisite documents.
  - (D) Applicable taxes.
  - (E) After issuance of permission letter by the NORTH DMC, the telecom service provider infrastructure provider (IP-I) should submit three months advance fee and two months of charges as security deposit. Security deposit will be refunded after expiry of the allotted period. If security is deposited in the form of Bank Guarantee then the validity of Bank Guarantee will be period of permission plus three months. The Bank Guarantee should be drawn on any Nationalised Bank within the jurisdiction of Delhi only.
  - (F) Payment Terms:—The advance amount equivalent to three months rental charges paid by the telecom-service provider/infrastructure provider (IP-I) shall be adjusted towards the monthly rental charges for first three months. Thereafter, telecom service provider/infrastructure provider (IP-I) shall submit to the NORTH DMC, the advance monthly rental charges per month for each site and other dues; if any, on or before 7th day of the month through online payments.

Non-payment of monthly rental charges and other dues within the prescribed date will constitute breach of the terms of permission and shall render the permission liable to be revoked. Besides, the telecom service provider/infrastructure provider (IP-I) shall pay an interest of 15% per annum on the amounts of permission and other dues payable remaining outstanding after the due date and falling in

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arrears. Interest shall continue to accrue till the monthly rental charges and other dues are finally squared up. Such interest shall be charged for the full month if the payment of monthly rental charges and other

dues are not made by the due date with arrears, if any. In case, payment remain outstanding for a maximum period of 45 days, the permission shall stand terminated,

S.O.P. FOR GRANT OF PERMISSION:

Application for grant of permission will be submitted by the telecom service provider/ infrastructure provider (IP-I) having valid license from the Deptt. of Telecommunication, Ministry of Communications, Govt. of India.

#### TIMELINES:

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Action

Timeframe

1. Scrutiny of documents submitted by the telecom service provider/infrastructure provider

2. Joint Inspection of site(s) by the following Members/Team :-

- (i) EE(B) of the zone/area or his representative
- (ii) EE(M) of the zone/area or his representative
- (iii) AC/RP Cell or its representative
- (iv) Representative of Land & Estate Deptt.
- (v) Representative from Horticulture Deptt. (in case of Park)
- (vi) Representative of the telecom service provider/infrastructure provider (IP-I):
- 3. Issuance of Letter of Acceptance.
- 4. Deposition of Advance Monthly Rental Charges (equivalent to 3 months monthly rental charges) & security deposit (equivalent to 2 months monthly rental charges).
- 5. Grant of permission.

Within 7 days of receipt of application.

Within 7 days of scrutiny of documents and if the documents submitted are found in order.

Within 7 days of joint inspection, if site found feasible.

Within 15 days of issuance of letter of acceptance.

Within 3 working days of completion of all formalities including deposition of advance monthly rental charges security deposit.

In view of the above, the aforesald proposal may be placed before the Corporation through Standing Committee, North DMC for soliciting the approval of Policy for permission for installation of Mobile Towers on land/buildings/properties as well as Rooftop of properties of North DMC.

The above proposal has been examined and vetted by Law Department and Finance Department

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4. Deptt, is advises that terminology of monthly rent scheme may be rechecked and a sultable terminology may be used.

As adopted in the Policy for COW/MBTS, monthly rental charges for the land/space allotted for Mobile Towers will be @Rs. 339/- per square per month + applicable taxes (including co-sharing with other telecom service providers.)

Further, as advised by Finance Department in its note dated 25-9-2020, necessary amendments have been made.

In view of all above, the proposal containing Policy for Permission of Installation of Mobile Towers on land/properties owned and managed by South Delhi Municipal Corporation within its jurisdiction may please be placed before the Corporation through Standing Committee for consideration and approval.

Item No. 90:— Policy for permission for installation of Mobile Towers on land/properties owned and managed by South Delhi Municipal Corporation in jurisdiction of SDMC.

With the consent of the Standing Committee the item is allowed to be withdrawn.

(4) Resolution No. 101 of the Standing Committee dated 15-9-2021.

Resolved that it be recommended to the Corporation that as proposed by the Commissioner in letter No. F. 33/R.P.Cell/NDMC/239/C&C dated 31-8-2021, approval to the policy for permission for installation of Mobile Towers on Land/Buildings/Properties as well as rooftop of properties of North DMC, as detailed in the aforesaid letter, be accorded.

Resolution No. 120

Resolved that as recommended by the Standing Committee vide its Resolution No. 101 dated 15-9-2021, the proposal of the Commissioner as contained in letter No. F. 33/R.P. Cell/NDMC/239/C&C dated 31-8-2021, regarding approval to policy for permission for installation of Mobile Towers on land/buildings/properties as well as roof top of properties of North DMC, as detailed in the aforesaid letter, be accorded.

The motion was carried.

Section Officer SS(11) 2)
Secretary Office
North Delhi Municipal Corporation

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# Policy for permission of setting up Communication Cellular Mobile Towers on Wheels (COWs) in South Delhi Municipal Corporation areas.

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Government of India, Ministry of Communication (Dept. of Telecommunication) has notified rules to regulate underground infrastructure (Optical Fiber) and over-ground infrastructure (Mobile Towers) Rules vide Notification dated 15<sup>th</sup> November, 2016, which was published in Gazette of India on 16<sup>th</sup> November, 2016.

A perusal of the notification by the Law Dept. shows that the SDMC being a local authority is covered under the definition of appropriate authority and it can exercise the powers with respect to framing of policies, terms and conditions within the rules framed by the Central Govt. and conditions governing the license u/s 430 of the DMC Act, 1957.

COW is a temporary structure and can be installed at Public places, Markets, Parks, on Road sides, Parking areas & Open spaces within Departments' premises & any other place, as deemed fit by SDMC.

- I. Any telecom company/service provider having valid license from the Dept. of Telecommunication, Ministry of Communications, Govt. of India can apply for grant of permission for installation of COW within the jurisdiction of SDMC, on following terms & conditions:
- The Cellular on Wheels (COW) shall be set up in public places like parking lots, parks, markets, other vacant spaces and along road sides (wherever possible) etc.
- The maximum area per COW shall be allotted upto 50 sq.mtrs. with maximum width up to 8 meters (including the space required for guy wires /anchor wires etc.).
- 3. The monthly rental charges for the land allotted for COW shall be @ Rs.339/- (Rs. Three Hundred Thirty Nine only) per sq.ft./per month + applicable taxes (including co-sharing with other Telecom Service Providers). The monthly rental charges for the land allotment shall be enhanced after every three years @ 8% per annum, compounding on yearly basis. Besides, the revision of rates will be within the absolute discretion of the SDMC.
- 4. The SDMC will provide bare space for placement and operational requirement for the COW for a maximum period of three years and minimum period of three months and the telecom company/service provider will follow all relevant guidelines of Department of Telecom, TRAI, etc. in this regard. If the telecom company/service provider need to operate the allotted land after completion of maximum period of three years then the telecom company/service provider can apply three months
- prior to expiry of three years period of the allotment and the request/application of the telecom company/service provider will be treated as AFRESH.
- The location of the site will be finalized after conducting the joint survey with the SDMC staff as well as the representative from telecom company/service provider and the decision of the SDMC will prevail.

Since the COW is a temporary structure and can be installed at the following places:-

- a) Public places
- b) Markets,
- c) Parks,
- On Road sides, d)
- Parking areas &
- Open spaces within Departments' premises
- g) Any other place, as deemed fit by SDMC

For joint survey and finalization of the location of the site, teams can be formed at Zonal level comprising of officials from Building Department, Maintenance Department, R.P. Cell (for 'a', 'b', 'd' 'e' & 'g' above), Land & Estate Dept. (for 'f' above), Horticulture Department (for 'c' above) and representative from the respective telecom company/service provider.

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- 6. SDMC in its own capacity reserves the right to out-rightly reject any application without assigning any reason.
- 7. The maximum height of any structural element installed with COW will be upto 30 mtr. above the ground level at any location.
- 8. The COW shall be installed for the enhancement of mobile signal and the SDMC will reserve the right to ensure that there is no violation of the same.
- 9. The telecom company/service provider shall take the site on "As is where is basis".
- 10. All the sites will be tentative and are subject to change of site by SDMC for which the telecom company/service provider will not seek any adjustment in the monthly rental charges or any claim, compensation, damages or any other consideration whatsoever. It will be the absolute discretion of the Corporation to direct re-location of the already allotted site in case of any need as may be deemed appropriate by the Corporation.
- 11. The infrastructure facilities such as electric connection shall be arranged by the telecom company/service provider and the cost of electric connection including cabling, penal, electric meter, electric charges and other ancillary charges, shall be borne by the company/service provider. The telecom company/service provider will ensure that all the electric wiring, gazettes are used and maintained properly and are in good conditions.
- 12. The space up to the maximum of 50 sq.mtrs. will be considered including all these facilities and no excess space will be covered by the telecom company/service provider on any pretext.(It will be the absolute discretion of SDMC to determine and allow the space upto 50 sq.mtrs.)
- 13. The telecom company/service provider at its own cost shall take the necessary statutory permissions / certificates if required for the same from any other agency or dept. as per law and will submit the following documents:
  - a) The telecom company/service provider will indemnify the SDMC to keep harmless from all losses / damage/ fire.
  - b) No Objection Certificate from Archaeological Survey of India (ASI) (wherever applicable)
  - c) No Objection Certificate from Airports Authority of India (AAI) (only in case if the location is marked in 'Red' Zone in Colour Coded Zoning Map (CCZM) specified by AAI}.
  - d) As per guidelines of Department of Telecommunications (DOT), a copy of application for Standing Advisory Committee on frequency Allocation (SACFA) clearance acknowledged by WPC Wing of Department of Telecommunication, Govt. of India with registration number for

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the individual location will be submitted along with the application for new towers in the Corporation and the SACFA clearance, when obtained will be submitted within 6 months of granting permission. The self-declaration in this regard will be submitted by the applicant. In case of existing mobile towers the SACFA clearance, wherever available, will be submitted alongwith the application in the Corporation.

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- 14. The telecom company/service provider shall install/operate the COW within the designated site and shall maintain the same in neat and sanitary conditions and comply with all applicable laws of the country.
- 15. The telecom company/service provider shall ensure high standard of hygienic and cleanliness so as to create a clean and healthy environment to enhance the image of SDMC. In case the telecom company/service provider fails to maintain the same, the fine as per applicable laws will be imposed on it. In this regard, the directions/guidelines of the Hon'ble Court or the departments/agencies shall be followed.
- 16. Any physical (or otherwise) damage or injury to the commuters / passersby due to lapse on the part of the telecom company/service provider will be the sole responsibility of the telecom company/service provider only and the SDMC will have no legal obligations or liabilities towards the injured. The telecom company/service provider will indemnify and can be indemnified the SDMC for any losses on this account.
- 17. The telecom company/service provider will ensure that fire detection; lightening and special measures are installed at the applicable site and are kept in good condition.
- 18. The telecom company/service provider agrees voluntarily and unequivocally to provide unfettered access to the authorized representative of the SDMC for inspection at any time and agrees voluntarily and unequivocally to abide by and comply with all instructions as may be indicated by the SDMC. Non compliance will be treated as breach and permission, so granted, will be revoked.
- 19. Encroachment: The telecom company/service provider will strictly not encroach upon any area and shall restrict to allotted site only. In case, the telecom company/service provider encroaches upon the public land, the SDMC reserves the right to revoke the permission and forfeit the interest free performance security.
- 20. Security Arrangement: The telecom company/service provider will ensure safety and security of the equipments installed at the allotted sites and will be responsible for safety and security of the sites. The SDMC in any case will not take any responsibility of theft/ loss.
- 21. No Signage: The telecom company/service provider shall not be allowed to install any type of signage (commercial/non-commercial) for any purpose inside/or outside the sites. In case, the telecom company/service
  - provider installs any type of signage (commercial/non-commercial) for any purpose inside/or outside the sites, a fine of Rs.10,000/- (Rupee Ten Thousand) per day per site will be imposed upon the company/service for a maximum period of seven days, after which SDMC reserves the right to revoke the permission w.r.t. such site(s) without any notice/communication.
- 22. Compliance with the Law: The sites and the fixtures and the appurtenances thereto conform to every applicable requirement of law or duly constituted authority or the requirements of the carriers of all insurance on or relating to the sites. The telecom company/service provider at its sole risk and expense, at all times during the term thereof promptly comply with all such requirements. The telecom company/service provider shall comply with all applicable statutes,

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rules and regulations of central, state governments, municipal bodies, and all applicable rules and also regulations of the Delhi Fire department. The telecom company/service provider shall comply with and abide by the judgments passed from time to time by Hon'ble Supreme Court / High Court or any other judicial/quasi judicial body/authority. The same shall be the responsibility of telecom company/service provider.

- 23. The selection of site for installation of COWs and its operation shall be such that it should not disturb the free moments of the traffic/public and shall preferably be away from the school/hospital and places where heavy traffic and public movement is being done.
- 24. The COW may include the base of the tower on Wheels subject to fulfilment of the safety measures and structural stability.
- 25. For providing generator set for COW, a copy of the type test certificate issued by Automotive Research Association of India (ARAI) to the manufactures of the Diesel Generator (D) Sets, as per guidelines issued by DOT will be submitted along with clearance of DPCC.
- 26. The telecom company/service provider shall ensure the safety guidelines issued by DOT in this regard. However, a Self-Declaration in this regard will be submitted by the applicant.
- 27. For COWs existing before issue of this Policy, telecom company/service provider, at the time of regularization within 30 days of notification of Policy, will have to pay arrears from the date of their existence with penalty @ 25% over and above the monthly rental charges,. If any COW is found installed without permission after 30 days of issue of this Policy then it shall be regularized after payment of penalty @ 50% over and above the monthly rental charges. The rental charges as well as the penalty will be charged on monthly basis. For date of existence of COW, the telecom company/service provider will have to submit an affidavit along with other requisite documents.
- 28. After expiry of the period of permission due to efflux of time or termination of the permission whichever is earlier, a 15 days period will be provided to the telecom company/service provider to remove its material from the sites and peacefully handover the vacant sites.
  - The telecom company/service provider shall vacate the sites by taking away all its articles and hand over the vacant sites before such period otherwise the SDMC shall have the right to seize these materials. Unauthorized occupancy charges (equivalent to twice the monthly rental charges) will be levied after expiry of such 15 days Grace Period.
- 29. Transfer: The telecom company/service provider, during the tenure of permission shall not transfer, assign or part with the sites or any portion thereof permanently or temporarily to anybody else and shall not be allowed to take any person to share the towers, except in accordance with this permission, without the prior permission of the SDMC.
- 30. Assignment and Subletting: Any form of assigning the right to the permission or subletting the whole or part thereof of the sites, will strictly not be allowed at any point during the period of permission and violation of the same, will lead to the revocation of the permission, with the SDMC reserving the right to forfeit all interest free performance security and payments made.
- 31. Duration of permission period: The permission shall be for a period of 3 (three) years from the date of issue of permission letter. Such permission would remain applicable subject to fulfilment of the terms and conditions, and such permission should expire with efflux of time. The monthly rental charges will be charged from the date of issue of permission letter.
- 32. Compliance with applicable Laws: The telecom company/service provider shall bear all salaries, wages, bonuses, payroll taxes or accruals including gratuity, superannuating, pension and provident fund contributions, contributions to worker's compensations funds and employees state insurance and other taxes and charges and all fringe and employee benefits including statutory contributions in respect of such personnel as per law and it is agreed they shall at no

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point of time be or construed to be employees of the SDMC and the telecom company/service provider shall be solely responsible for compliance with all Labour laws which shall include all liabilities of the Provident Fund Act, ESI Act, Workmen's Compensation Act, Minimum Wages Act and other Labour Welfare Act in respect of its personnel.

33. Employees conduct: - The telecom company/service provider shall ensure that all persons employed behave in an orderly and disciplined manner and that the said employees are prohibited from carrying on any unfair activities, demonstrations in the vicinity of the site.

34. For dispute of any kind, the jurisdiction of courts will be Delhi only.

#### FEE STRUCTURE:-11.

A) Administrative charges = Rs. 10,000/- (Rs. Ten Thousand) per COW. (NON-REFUNDABLE)

B) A monthly rental charge for land allotted is Rs.339/- (Rs. Three Hundred Thirty Nine only) per sq.ft./

C) For COWs existing before issue of this Policy, telecom company/service provider, at the time of regularization within 30 days of notification of Policy, will have to pay arrears from the date of their existence with penalty @ 25% over and above the monthly rental charges,. If any COW is found installed without permission after 30 days of issue of this Policy then it shall be regularized after payment of penalty @ 50% over and above the monthly rental charges. The rental charges as well as the penalty will be charged on monthly basis. For date of existence of COW, the telecom company/service provider will have to submit an affidavit along with other requisite documents.

D) Applicable taxes

E) After issuance of permission letter by the SDMC, the telecom company/service provider should submit three months advance fee and two months of fee as security deposit. Security deposit will be refunded after expiry of the allotted period. If security is deposited in the form of Bank Guarantee then the validity of Bank Guarantee will be period of permission plus three months. The Bank Guarantee should be drawn on any Nationalised Bank within the jurisdiction of Delhi only.

F) Payment Terms: The advance amount equivalent to three months rental charges paid by the telecom company/service provider shall be adjusted towards the monthly rental charges for first three months in respective first three months.

Thereafter, the telecom company/service provider shall submit to the SDMC, the advance monthly rental charges per month for each site and other dues, if any, on or before 7<sup>th</sup> day of the month through online payments.

Non-payment of monthly rental charges and other dues within the prescribed date will constitute breach of the terms of permission and shall render the permission liable to be revoked. Besides, the telecom company/service provider shall pay an interest of 15% per annum on the amounts of permission and other dues payable remaining outstanding after the due date and falling in arrears. Interest shall continue to accrue till the monthly rental charges and other dues are finally squared up. Such interest shall be charged for the full month if the payment of monthly rental charges and other dues are not made by the due date with arrears, if any. In case, payment remain outstanding for a maximum period of 45 days, the permission shall stand terminated.

#### III. S.O.P.FOR GRANT OF PERMISSION

Application for grant of permission will be submitted by the telecom company/service provider having valid license from the Dept. of Telecommunication, Ministry of Communications, Govt. of India

List of documents to be submitted along with application to Remunerative Project Cell, SDMC, 25<sup>th</sup> Floor, Dr.S.P.Mukherjee Civic Centre, Jahawahar Lal Nehru Marg, New Delhi – 110 002

- Copy of relevant license issued by the Dept. of Telecommunication, Govt. of India and copy of registration certificate of the company.
- ii. The telecom company/service provider will submit the plan and location plan of the COW duly signed by the applicant and the Structural Engineer. The Plan should include the extent of land required for establishment of the over ground telegraph infrastructure for COW;
- iii. No Objection Certificate from Archaeological Survey of India (ASI) (wherever applicable)
- iv. No Objection Certificate from Airports Authority of India (AAI) (only in case if the location is marked in 'Red' Zone in Colour Coded Zoning Map (CCZM) specified by AAI.
- v. Copy of the type test certificate issued by Automotive Research Association of India (ARAI) to the manufactures of the Diesel Generator (D) Sets, if applicable, along with clearance of DPCC.
- vi. Self-declaration of SACFA Clearance, to be obtained within six months.
- vii. Indemnity bond / Affidavit as per clauses mentioned at Sl.No. 13, 16, 25 & 26 above.
- viii. The telecom company/service provider will submit an Indemnity Bond indemnifying the SDMC to keep harmless from all losses /damage/ fire.
- ix. Certification of the technical design by a structural engineer attesting to the structural safety of the over ground telegraph infrastructure of COW;
- x. The names and contact details of the employees of the telecom company/service provider for the purposes of communication in regard to the application made;

#### **TIMELINES**

S.No.	Action	Time frame
1	Scrutiny of documents submitted by the telecom company/service provider	Within 07 days of receipt of application
2.	Joint Inspection of site(s) by the following Members/Team:  (i) EE(B)/of the zone/area or his representative  (ii) EE(M) of the zone/area or his representative  (iii) AC/RP Cell or his representative (except in case of Park)  (iv) Representative of Land & Estate Deptt.  (v) Representative from Horticulture Deptt. (in case of Park)  (vi) Representative of the telecom company/service provider	Within 07 days of scrutiny of documents and if the documents submitted are found in order
3.	Issuance of Letter of Acceptance	Within 07 days of joint inspection, if site found feasible.
4.	Deposition of Advance Monthly Rental Charges (equivalent to 03 months monthly rental charges) & security deposit (equivalent to 02 months monthly rental charges)	Within 15 days of issuance of letter of acceptance

5.	Grant of permission	Within 07 working days of
٠.		completion of all formalities
E E		including deposition of
		advance monthly rental
	1 1 1	charges security deposit

# CLARIFICATIONS WITH REFERENCE TO THE MEETING HELD ON 09.12.2019 UNDER THE CHAIRMANSHIP OF THE COMMISSIONER/SDMC REGARDING COW/MBTS

		Davida / Damarica
S.No.	Suggestion of representatives of Telecom Companies/Telecom Service Provider/ Infrastructure Provider-I(IP-I)	Reply/Remarks
1.	Agreement be replaced with License Deed	Agreement has been replaced with Permission Letter.
2.	At page 1 para 4 from top, expression (/Infrastructure Provider (IP-1) be inserted.	Telecom Company/Service Provider has already been mentioned in the Policy which includes infrastructure provider. Also word "Registration Certificate" already exists in the Policy.
3.	Expression (/MBTS) be inserted after COW	
4.	In policy expression "monthly rent" be replaced with expression "Monthly License Fee"	Monthly Rental Charges is one of the form for payment
5	In para 3, the monthly fee mentioned is too high and not feasible. We suggest that monthly fee should be mentioned as Rs.292/- sq.ft. to bring the fee at par with MoUD rates.	No Change in para 3.
6.	In Para 2, the maximum area should be enhanced to 64 sqm. (8x8). Same should be subject to space availability.	No change in para 2.
7.	In para 25, after the word DPCC, Expression (If applicable) be added.	Already exists
8.	After para 4, para 4a should be inserted mentioning that if the service provider/IP want to terminate the agreement and remove CoW at any time after 3 months, service provider/IP shall have to give a mandatory notice of 1 month or rent in lieu thereof to the SDMC	COW for a minimum period of 3 months and maximum period of 3 years, so after the initial minimum period of 3 months, the telecom company/service provider can surrender the permission by giving three months advance notice in writing along with payment of the Monthly

# "APPLICATION FORMAT FOR ALLOTMENT OF SPACE OF SETTING UP COW (COMMUNICATION CELLULAR MOBILE TOWER ON WHEELS)/MBTS

	ON COMPANY LETTER HEAD
	Date:
То	. ```
South 1 25 <sup>th</sup> flo	istant Commissioner (RPC), elhi Municipal Corporation, r, Dr. Shyama Prasad Mukherjee, Civic Centre hi-110002
CHAR (COM	PPLICATION FOR ALLOTMENT OF SPACE ON MONTHLY RENTAL SES/MONTHLY FEE FOR INSTALLATION AND OPERATION OF COW IUNICATION CELLULAR MOBILE TOWER ON WHEELS)/MBTS UNDER PRISDICTION OF SDMC
Sir,	
<ol> <li>3.</li> <li>4.</li> </ol>	We, the undersigned, have carefully examined the referred policy of SDMC in espect of allotment of space for installation and operation of Communication Cellular Mobile Tower on Wheels (COW)/MBTS and apply for the same, in full conformity with the said policy along with Rules and Regulations notified by Government of India, Ministry of Communication (Dept. of Telecommunication) vide notification lated 15 <sup>th</sup> November, 2016, which was published in Gazette of India on 16 <sup>th</sup> November, 2016.  We understand that SDMC is not bound to accept any application it receives and not ogive reasons for rejection of any application.  We have physically inspected the space/sites for installation of COW/MBTS and eady for joint survey and finalization of the location of the space/site after having fully aware of the present physical position of the space/sites.  After duly satisfying myself/ourselves of the present physical position of the space/sites, I/We are hereby submitting our application for the under mentioned space/sites and have enclosed the required documents as per the application along with administrative charges i.e., Rs.10,000/- per COW/MBTS (Non-Refundable), as per the provisions of the Policy, in the form of DD/Pay Order in favor of COMMISSIONER/SDMC.
5.	NECESSARY DETAILS FOR SPACE OF THE COW/MBTS:  A'. LOCATION OF THE SPACE/SITE FOR INSTALLATION OF COW/MBTS.  i. NAME OF THE COLONY:-  ii. NAME OF THE WARD:-
	iii. NAME OF THE ZONE:- iv. LANDMARK OF THE LOCATION:- v. LATITUDE OF THE LOCATION:- vi. LONGITUDE OF THE LOCATION:-
	'B'. PERMISSION TYPE
	WHETHER, NEW: OR, FOR REGULARIZATION:
	(Please tick ✓)

# 6. LIST OF DOCUMENTS REQUIRED TO BE ATTACHED WITH THE APPLICATION FORM:

i. Copy of relevant license or registration certificate issued by the Deptt. of Telecommunication, Govt. of India

ii. Plan and location plan of the COW/MBTS duly signed by the applicant and the Structural Engineer. The Plan should include the extent of land required for establishment of the overground telegraph infrastructure for COW/MBTS.

iii. No Objection Certificate from Archaeological Survey of India (ASI) (wherever

iv. No Objection Certificate from Airports Authority of India (AAI) (only in case if the location is marked in 'Red' Zone in Colour Coded Zoning Map (CCZM) specified by AAI.

v. Copy of the type test certificate issued by Automotive Research Association of India (ARAI) to the manufactures of the Diesel Generator (D) Sets along with clearance of DPCC, if applicable.

vi. Self-declaration of SACFA Clearance, to be obtained within six months.

vii. Indemnity bond / Affidavit as per clauses mentioned at Sl.No. 13,16,25 & 26 of the Policy in respect of allotment of space for installation of Communication Cellular Mobile Tower on Wheels (COW)/MBTS.

viii. Indemnity Bond indemnifying the SDMC to keep harmless from all losses /damage/ fire.

Certification of the technical design by a structural engineer attesting to the structural safety of the overground telegraph infrastructure of COW/MBTS.

x. The names and contact details of the employees of the telecom company/service provider for the purposes of communication in regard to the application made;

Signature and name of the Authorized Signatory (Designation)

NB: SDMC reserves the right to make any change in the Policy anytime for which the decision of the SDMC shall be final and binding on all. At the time of the submission of the application this undertaking shall be signed by the applicant and submitted along with the prescribed documents as proof of acceptance of all terms & conditions of the Policy in the event of the applicant being successful in the process.

#### DECLARATION/UNDERTAKING:

I/we have gone through and understood the contents of this policy document and application carefully. The information furnished by me/us is true & to the best of my/our knowledge and nothing has been concealed there from. I/We agree to the allotment of space/site is being made on "as is where is basis" and accept all the terms and condition of the policy and shall be bound by the conditions given in the policy document and the Rules and Regulations notified by Government of India, Ministry of Communication (Dept. of Telecommunication) vide notification dated 15<sup>th</sup> November, 2016, which was published in Gazette of India on 16<sup>th</sup> November, 2016.

Seen and accepted.
Signature and name of the Authorized Signatory
(With Office Rubber Stamp)

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9.	Mandatory non-commercial	signage	The telecom company/telecom service
	may be allowed.		provider/infrastructure provider-I(IP-I) can install
			mandatory non-commercial signage only, as per
			provisions of Department of Telecommunication
			notification dated 15.11.2016, which was published in
			Gazette of India on 16.11.2016, since this Policy is based
			on the said Notification.

Sd/-Asstt.Commissioner(RPCell) SDMC

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SI No.	SDMC Cow Site	Firm Name	Ward	Zone
J. 110.	2 222300 000 22200		No.	
1	Chhattarpur Pahadi, SSN Marg, Chhattarpur-016	Reliance JIO	70	South
2	CRPF Campus, SDG old JNU Campus	Reliance JIO	67	South
3		Reliance JIO	80	South
4	Dwarka Sec-6, Opposite Post Office, Delhi-110075	Reliance JIO	38	NZF
5	Ansal Plaza, August Kranti Marg, Near Police Colony, Dhalao-62/159/CNZ	Reliance JIO	62	CNZ
6		Reliance JIO	35	NZF
7	Ryan Public School, Vasant Kunj, C-9	Reliance JIO	50	NGZ
8	RK Puram Sec-6, Oppsite Flat No. 99-100	Reliance JIO	65	South
9	Aruna Asaf Ali Road, Near JNU	Reliance JIO	67	South
10	RK Puram Sec-8, Gali No5	Reliance JIO	65	South
11	Mahroli Badarpur road, MB Road, Near Railway Colony	Reliance JIO	94	CNZ
12	RK Puram Sec-7, Opposite Flat No99	Reliance JIO	65	South
13	RK Puram Metro station Gate No. 2, Opposite DDA Park	Reliance JIO	65	South
14	Grand Hotel, Vasant Kunj, C-8, New Delhi	Reliance JIO	50	NGZ
15	Pushp Vihar, Sector-7, Oppsite IGL Pump	Reliance JIO	80	South
16	Andrewj Ganj, Near Moolchand Metro	Reliance JIO	59	CNZ
17	Pushp Vihar, sec-3, DMS Market	Reliance JIO	80	South
18	Dwarka Sec-4, Opposite Rajasthan Apartment	Reliance JIO	36	NZF
19	Pushp Vihar sec-7, Opposite Sec-4 (Birla)	Reliance JIO	80	South
20	Adjacent to SDMC Dhalao No. 78, Ward No. 87/S	Summit Infrastructure	87	South
21	SDMC Park, Shanti Niketan, Adjacent to SDMC Toilet ID: PT/16/Ward/064/SDMC/52/53, Ward no. 64/S	Summit Infrastructure	64	South
22	SDMC Park,Infront fo E-1414, Vasant Vihar, Ward No. 64/S/37	Summit Infrastructure	64	South
23	R.K. Puram Sec-1, Opposite Qrt. No. 813 To 824 Type II, Shri Venkteshwera Marg, Ward No. 66/S	Summit Infrastructure	66	South
24	Park No. B1, 1517, Block-B, Gautam Puri, Ward No. 95/S	Summit Infrastructure	95	Central
25	SDMC Park Arya Samaj Park, Madangir Village, Opposite Prachin Santoshi Mata Mandir, Ward No.	Summit Infrastructure	74	South
26	74/S SDMC Park, Block No. 7/149 Dakshinpuri Ext. Near	Summit Infrastructure	74	South
27	MCD Snanghar, Ward No. 74/S  Near Muslim Kabristan, New Field Public School,	Summit Infrastructure	75	South
28	Gate No. 2, ward No. 75/S  Dr. Karni Singh Shooting Range, Suraj Kund Road,	Summit Infrastructure	83	CNZ

	29	Near H- Block Market, Saket, MB Road Near	Summit Infrastructure	67	South
	29	PT/9/Ward/67/SDMC/SZ/104			0 1
	30	SDMC Park, Malviya Nagar Market, ward No. 63/S	Summit Infrastructure	63	South
	31	PWD Road Opposite South court Mall, Along Nallah, Saket, Ward No. 80/S	Summit Infrastructure	80	South
,	32	SDMC Park, Adjacent to Panchwati Apartment, Vikas Puri.	Summit Infrastructure	20	WZ
-	33		Summit Infrastructure	70	South
*	34	Toilet Near Dhalao No.65/59-S/FCTS, Andrews Ganj	Summit Infrastructure	59	Central
	35	Opposite B-79, Tata Steel Road, Near SDMC Toilet ID- CT-06 Harkesh Nagar	Summit Infrastructure	92	Central
8.	36	Near Jagannath Temple, Safdarjung Enclave, Hauz	Summit Infrastructure	61	South
	37	Khas Village SDMC Tikona Park, Opposite SDMC Primary School Gautam Puri No.2.	Summit Infrastructure	95	Central
	38	SDMC Park, infront of Mahalaxmi Apartment, Adjacent to SDMC Dustbin Sector-1, Dwarka	Summit Infrastructure	52	NGZ
	39	JE Store, Ward No. 92/S, Okhla Phase-I	Summit Infrastructure	93	Central
ı	40	MBTS Location near SDMC Prymary School, Pocket-6, Subji Mandi Nasirpur, Mahavir Enclave-I, Delhi-45	Nettel	31	West
	41	Near Bhairo Mandir, Delhi	Nettel	55	Central
1.	42	Near Transport Authority, Seikh Sarai Malviya Nagar, Delhi	Nettel	88	South
	43	SDMC Car Parking near Police Chowki, N-Block, GK-I, Delhi	Nettel	86	South
	44	RK Puram Metro Station near Gate No. 5, ITI Flyover, Sector-3, RK Puram, Delhi-16	Nettel	66	South
	45	MB Road MBTS	Nettel	69	South
	46	Pushp Vihar, Sec-1, Opp. Type-2 Flat.	Indus Towers Ltd.	80	South
	47	Pushp Vihar, Sec-7, Ward no. 79/S, Birla Niketan Marg	Indus Towers Ltd.	79	South
	48	SDMC Dhalao(ward no. 14/S) Budella-l Opp. Gurudwara Schranwala.	Indus Towers Ltd.	14	West
	49	RK Puram, Sec-8, Opp. N-552	Indus Towers Ltd.	65	South
	50	Block-D-1, Vasant Kunj, Opp. Flat No. 1080	Indus Towers Ltd.	69	South
	51	Road side near SDMC Dustbin, Opp Police Booth, South Moti Bagh	Indus Towers Ltd.	64	South
	52	Shanti Niketan Park Near Sadhu Vaswani Mission Medical Centre, New Delhi	Indus Towers Ltd.	64	South
	53	R.K. Puram, Sector-7, Opp. House No. 89, Near Dhalao.	Indus Towers Ltd.	65	South
	54	R.K. Puram, Sector-12, Near Central Park, CPWD	Indus Towers Ltd.	69	South
	55	Nelson Mandela Road, Near Ambience Mall, Vasant Vihar, New Delhi	Indus Towers Ltd.		South
	56	JE store, CR Park, Ward No87, S Block, GK-II, Opp. S 183		87	South
	57	Entry Gate of Bharat Petrolium, Vasant Kunj (Ward No. 67/S)	Indus Towers Ltd.	65	South
	58	R.K.Puram Sector-7, Market-1	Indus Towers Ltd.		South
	59	Housing Complex CPWD, Vasant Vihar, Opp. Shop	Indus Towers Ltd.	64	South
		No. 1	Indus Towers 14d	65	South
	60	No. 1 Kama Kothi Marg, R.K. Puram, Sec-6, Opp. Flat No. 101	Indus Towers Ltd.	65	
	60	No. 1  Kama Kothi Marg, R.K. Puram, Sec-6, Opp. Flat No. 101  Pushp Vihar, Sector-3, Near DMC Booth.	Indus Towers Ltd.  Indus Towers Ltd.  Indus Towers Ltd.	65 80 86	South South South
	60	No. 1 Kama Kothi Marg, R.K. Puram, Sec-6, Opp. Flat No. 101	Indus Towers Ltd.	80	South

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64	SDMC Park, Opp BB-1, GK-II.	Indus Towers Ltd.	87	South	
65	Opp A-11/18 and Market, Vasant Vihar, New Delhi	Indus Towers Ltd.	66	South	
66	Veer Savarkar Park, West Punjabi Bagh, New Delhi	Indus Towers Ltd.	2	West	
67	SDMC Park, Opp. A-23 Rajauri Garden, New Delhi	Indus Towers Ltd.	5	West	
68	Harbal Garden, Road No. 41, West Punjabi Bagh, New Delhi	Indus Towers Ltd.	2	West	
69	SDMC Park, Opp. D-8/5 near Kenya Embassy/Nepali	Indus Towers Ltd.	66	South	
	Camp, Vasant Vihar, New Delhi new- D-47 Vasant Vihar, SDMC Park, Near Vasant Vihar Club				
70	SDMC Park, Near Between Pecific Apartment & Prerna Apartment, Sector-10 Dwarka	Indus Towers Ltd.	38	NGZ	
71	Community Centre, Sewa Nagar, Opp. MCD Primary School(East)	Indus Towers Ltd.	38	Centre	
72	Near Konark Apartment, Near Dhalao SDMC.	Indus Towers Ltd.	90	Centre	
73	SDMC Park, Opposite E-27, Greater Kailash Part-III	Indus Towers Ltd.	83	South	
74	6/57S Dhalao, Vinoba puri, Lajapat Nagar-2	Indus Towers Ltd.	57	Centre	
75	Mathura road under Barapula Flyover, Near Dhobi Ghat	Indus Towers Ltd.	58	Centre	
76	SDMC Horticulture Park, opposite House No. K-28, Jaungpura Extention	Indus Towers Ltd.	57	Centre	
77	Dispensary Defence Colony, SDMC B Block	Indus Towers Ltd.	58	Centre	
78	SDMC Park, Pocket-K, Behind DDA Community Centre, Sarita, Vihar New Delhi	Indus Towers Ltd.	101	Centre	
79	National Stadium Gate no. 4, Opp. Purana Kila(Old Fort), New Delhi	Indus Towers Ltd.	55	Centre	
80	M-Block, GK-1, SDMC Parking	Indus Towers Ltd.	86	South	
81	Sector-7 Market, RK Puram	Indus Towers Ltd.	65	South	
82	Road side Arvindo Marg Near PTS Bus Stop near PTS Colony New Delhi	Indus Towers Ltd.	62	South	
83	Parking site at Green Park towards to Hauz Khas Village near Jaggannath temple, Ward No. 61	Indus Towers Ltd.	61	South	
84	R.K. Puram Sector-1, Near Dhalao, Opposite Bus Stop Sector-4	Indus Towers Ltd.	66	South	
85	Opposite E-5/1, Vasant Vihar, Near SDMC Dhalao	Indus Towers Ltd.	64	South	
86	RK Puram, Oppsite Sector-9 Type-2 Flat No141 to	Indus Towers Ltd.	65	South	
87	SDMC Park, Opp Mother Dairy Sector-4, Dwarka, New Delhi	Indus Towers Ltd.	36	NZF	
88	A1 Street, Poorvi Marg opp Church near DMS Booth, Vasant Vihar New Delhi	Indus Towers Ltd.	64	South	
89	Gurudwara Subhas Nagar, Adjacent SDMC Park, New Delhi, new location- SDMC Nala opp. RED MIG flats Rajauri Garden	Indus Towers Ltd.	9	West	
90	Andreues Ganj Market, Adjacent to post office, New Delhi	Indus Towers Ltd.	59	Centre	
91	SDMC Parking Gupta Market, Opp. Qtr. No. 145-176, Type-II, Sector-5, Near Saket District court.	Indus Towers Ltd.	80	South	
92	SDMC park, E-Block Market Near Embassy Of Belarus, Vasant Vihar, New Delhi	Indus Towers Ltd.	64	South	
93	SDMC Park adjoining of plot No. 27 Param Puneet CGHS Pvt. Ltd., Dwarka Sec-6 Ward No. 38/S	Indus Towers Ltd.	38	NGZ	-
94	SDMC Dhalao, B-108 Sector-4, RK Puram, Opposite Qtr. No. 673-684, Ward No. 66/S	Indus Towers Ltd.	66	South	
				South	



		, 1		3
16	Opp. HDFC Bank, M-I, Saket, Near Sports Comples	Indus Towers Ltd.	67	South
97	SDMC Park Between Plot no. 5 and 6, Dwarka Sec-4 ward no. 36/S	Indus Towers Ltd.	36	NZF
98		Indus Towers Ltd.	66	South
99		Indus Towers Ltd.	83	CNZ
100	AZAD Bhawan Nursary, ITO, New Delhi	Indus Towers Ltd.	55	CNZ
101	SDMC Park, Opp. Khyala Police station, New delhi Ward no. 07/S	Indus Towers Ltd.	7	WZ
L02	Africa Avenue Road, Sec-3, R.K. Puram, Near Dear Park, IIT Hostel Bus Stop, New Delhi	Indus Towers Ltd.	66	South
103	SDMC Park, Vasant Kunj, Opp. Flat No. D-10, Near UGR/DJB	Indus Towers Ltd.	50	South
104	Kotla MubarakPur, Near H. No. G-204, Opp Toilet Block, New Delhi	Indus Towers Ltd.	-	CNZ
105	SDMC Park, Pocket-L, Sarita Vihar, flat No. 464 to 433, Ward No. 101/S	Indus Towers Ltd.	101	CNZ
106	SDMC Park, Pocket-A, Near Flat No. 444, Adjacent to BSES 66KVA Grid, Sarita vihar, Ward No. 101/S	Indus Towers Ltd.	101	CNZ
107	SDMC Durga Park, Pocket-B, Sarita Vihar, Ward No. 101/S	Indus Towers Ltd.	101	CNZ
108	SDMC Park, Opp. Double Storey Quarters, tilak Nagar, New Delhi	Indus Towers Ltd.	13	West
109	SDMC Park, Shanti Niketan, Opposite H.No. 3/11, Between Street 3 & 4, Vasant Vihar, Ward No. 64/S	Indus Towers Ltd.	64	South
110	SDMC Park, F-Block, Hari Kunj, Opposite BSES, DDA Market, Hari Nagar, Ward No. 10/S	Indus Towers Ltd.	10	West
111	Dhalao No. 59, D-8 street, Vasant Vihar, Ward no. 64/S	Indus Towers Ltd.	64	South
112	SDMC Park, Oppsoite D-B Block, 6-A, Hari Nagar, Ward No. 11/S	Indus Towers Ltd.	11	West
113	SDMC Park No. 20/164, Infront of K-115, Hauz Khas, Ward No. 61/S	Indus Towers Ltd.	61	South
114	SDMC Park, Infornt of D-2A/1 & D-2/6, D-Block, Vasant Vihar, Ward No. 64/S	Indus Towers Ltd.	64	South
115	SDMC EE Division (M-I), West Zone, Opposite Mahadev Park, Rajouri Garden, Ward No. 05/S	Indus Towers Ltd.	5	West
116	Adjacent to SDMC Park in front of Qtr. No. 2129 to 2135 Block-C-2, (Adjacent to DDA Community Centre Vasant Kunj) Ward no. 69/S	Indus Towers Ltd.	69	South
117	SDMC EE Division (M-IV) Pushp Vihar, Ward No. 80/5	Indus Towers Ltd.	80	South
118	SDMC Park, Opp. Gulmohar Enclave, Gate No.4, Gautam Nagar, Ward No.62/S	Indus Towers Ltd.	62	South
119	SDMC Vir Sawarkar Park, Punjabi Bagh, West zone, Ward No. 02/S	Indus Towers Ltd.	2	West
120	Opposite Model Park, Sector-7, Pushp Vihar	Indus Towers Ltd.	80	South

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